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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....

NEW DELHI: THE 22.7.31.

NOTIFICATION  
INCOME TAX

No.4097(F.No.398/22/31-ITCC): In pursuance of sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri Bhaguni Mukhopadhyay being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Bhaguni Mukhopadhyay takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

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AUTHORISED FOR ISSUE

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